

NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION No. 99 / 2025/EZ

News item "Unchecked urbanization pushing Deepor Beel into environmental crises: Experts appearing in the Assam Tribune dated 22.04.2025

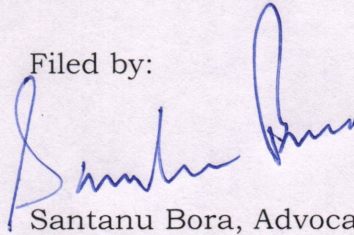
-Versus-

Assam State Pollution Control Board and Others

I N D E X

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Filed by:



Santanu Bora, Advocate

E mail: advocatesbora@gmail.com

Ph. No. 8011790102

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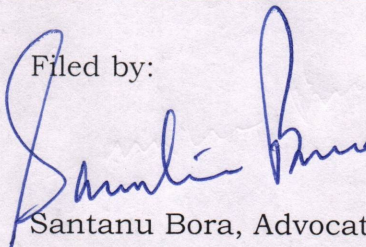
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Instrument Sl. No. 27
Date 16/5/26

288

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NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH,
KOLKATA

ORIGINAL APPLICATION No. 99/2025/EZ

IN THE MATTER OF :

News item "Unchecked urbanization pushing Deepor Beel into environmental crises: Experts appearing in the Assam Tribune dated 22.04.2025Sri

.... Applicant

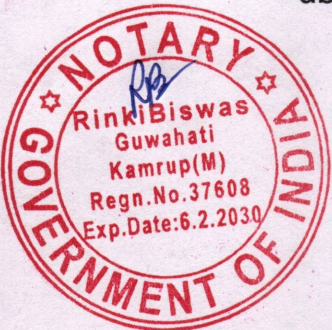
-Versus-

Assam State pollution Control Board and Others

.... Respondents

AFFIDAVIT ON BEHALF OF RESPONDENT No. 6,
GUWAHATI MUNICIPAL CORPORATION.

I, Sri Chinmoy Prakash Phookan, ACS, aged about 47 years, son of Iswar Prakash Phookan, presently



filed by -
Respondent no. 6
Santani Phookan
Advocate
Telangana

holding the post of Commissioner, Guwahati Municipal Corporation, Dispur, Guwahati - 6, in the district of Kamrup (M), Assam, do hereby solemnly affirm and states as follows.

1. That I being the Commissioner, Municipal Corporation, Panbazar and being well conversant with the facts and circumstances of the case, I am competent to swear this affidavit. A copy of the Original Application filed by the applicant was served upon the answering respondent and after going through the same, I have understood the contents thereof and I swear this instant affidavit.
2. That the answering Guwahati Municipal Corporation is presently operating dumping sit at Belortol, through its engaged agent Geron Guwahati Solid Waste Management Private Limited in total compliance of Solid Waste Management Rules, 2016 and other formalities as required under the environment law.
3. That the answering Guwahati Municipal Corporation begs to state that, Geron Guwahati Solid Waste Management Private Limited secured consent to operate the dumping sit at Belortol which was issued by Assam Pollution Control Board by ref No. PCBA/PCW/T-4632/23-24/32 dated 06.09.25. That Geron Guwahati Solid Waste Management Private Limited made application dated 14.11.25 to the Member Secretary, Assam Pollution Control Board seeking



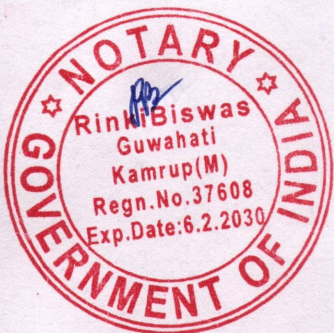
authorization under the solid waste management rule for processing / recycling / treatment and disposal of solid waste.

A copy of the application dated 14.11.25 is annexed and marked as **ANNEXURE – I**

4. That the answering Guwahati Municipal Corporation begs to state that, Geron Guwahati Solid Waste Management Private Limited was issued Consent to Operate of the dumping sit at Belortol by Assam Pollution Control Board by certificate No. PCBA /CCA/2026/3606977 dated 24.03.26. That upon expiry of the Consent to Operate on 31.03.26, renewal application No. 4495080 was made online on 29.04.26 to the Assam Pollution Control Board and formal issuance of Consent to Operate is pending.

A copy of the Consent to Operation dated 24.03.26 and online application dated 29.04.26 are annexed and marked as **ANNEXURE – II** and **III**

5. That the answering Guwahati Municipal Corporation begs to state that, Geron Guwahati Solid Waste Management



Private Limited various water test on 03.11.25, 03.12.25, and 23.01.26 and the water quality is found to be satisfactory.

Copies of the test report 03.11.25, 03.12.25, and 23.01.26 are annexed and marked as **ANNEXURE – IV**

6. That the answering deponent begs to state that, the issue involve in the instant Original Application is also presently pending adjudication before the Hon'ble Gauhati High Court in PIL No. 18 / 2018 (*Sri Promod Kalita and others - Vs- The State of Assam and others*) and the next date of adjudication is fixed on 22.06.26.

A copy of the order dated 22.08.25 and the last order dated 12.05.26 are annexed and marked as **ANNEXURE – V** and **VI**

7. That the answering respondent submits that, Guwahati Municipal Corporation is duty bound to comply with all the environmental laws and have been complying with all the requirement environmental laws.



8. That the statements made in paragraph 1 of this affidavit are true to my knowledge and belief, those made in paragraph 2, 3,4,5 and 6 being matters of records, which I believe to be true and rest are my humble submission before this Hon'ble Court.

That the declarations made in the above paragraphs are true and it conceals nothing and that no part of it is false, so help me God.

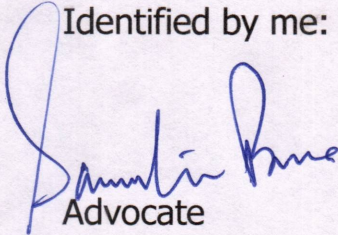
And I sign this affidavit on this the 16th day of May 2026 at Guwahati.

Chinmay Prakash Phookan

DEPONENT


Commissioner
Guwahati Municipal Corporation

Identified by me:


Advocate

Solemnly affirmed before me this day.
I certify that I read over and explained
the contents to the declared and that
the declarant seemed perfectly to
understand them




Rinki Biswas
NOTARY
GOVT. OF INDIA
Guwahati, Kamrup (M)
Regn. No. 37608

293 EXHIBIT - I - 6 -

CIN NO. : U37100HR2022PTC105171



GERON GUWAHATI SOLID WASTE MANAGEMENT PRIVATE LIMITED

Registered Office : 219, 11nd Floor, Vipul Trade Centre Sec-48, Sohna Road, Gurgaon, Haryana.

H.O.: R-11/27, Raj Nagar, Ghaziabad-201001 (U.P.)

E-mail : info@geronengineering.com

Ref. No. GGSWM/MSW/25-26/119

Date: 14.11.2025

To,

The Member Secretary,

Assam Pollution Control Board,

ASSAM.

Sub.: Application for obtaining authorization under solid waste management rule for processing/recycling/treatment and disposal of solid waste.

Ref. No.

1. Consent to Operate Ref-PCBA/GUW/T-4632/23-24/32 Dated:06th September, 2025
2. TECH-13012/1/2025-ROG-PCBA/107 Dated: 13th October, 2025

Dear Sir,

This is with reference to above mentioned Consent to Operate for Waste Processing Plant at Guwahati for Guwahati Municipal Corporation. As per the above-mentioned letter, we request for authorization under SWM rule as stated in Form-I.

We request to grant authorization as in Form-I under solid waste management rule for processing/recycling/treatment and disposal of solid waste.

Thanking You,

For Geron Guwahati Solid Waste Management Pvt. Ltd.

Authorized Signatory



RECEIVED
14/11/25
Assam Pollution Control Board
Bamunimaidam, Guwahati-21

FORM - I

[see rule 15 (v) 16 (1) (c) 21(3) 1

Application for obtaining Authorisation under solid waste management rules for
processing/recycling/treatment and disposal of solid waste


To
The Member Secretary,
State Pollution control Board,
Assam.

I/We here by apply for authorisation under the Solid Waste Management Rules, 2016 for processing, recycling, treatment and disposal of solid waste.

1.	Name of the local body/agency appointed by them/ operator of facility	Gurwahati Municipal Corporation / M/S Geron Gurwahati Solid waste Management Pvt. Ltd/
2.	Correspondence address Telephone No. Fax NO. e-mail:	GMC ,MSW Processing Plant ,Swachhata Khetra Belortol 781035 Mobile No.-9102260131 E- Mail- Pankaj.iind@gmail.com
3.	Nodal Officer & designation (Officer authorised by the local body or agency responsible for Operation of processing/ treatment or disposal facility)	Rakesh Kumar Karan Project Manager
4.	Authorisation required for setting up and operation of the facility (Please tick mark)	Waste ✓ processing ✓ recycling treatment ✓ disposal at landfill
5.	Attach copies of the Documents Site clearance (local Body) Proof of Environmental Clearance Consent for establishment Agreement between municipal authority and operating agency Investment on the project and expected return	Land Document (Annexure 1) N/A (Annexure 2) (Annexure 3)

<p>6.</p>	<p>Processing/recycling/treatment of solid waste</p> <p>(i) Total Quantity of waste to be processed per day</p> <p>Quantity of waste to be recycled</p> <p>Quantity of waste to be treated</p> <p>Quantity of waste to be disposed into landfill</p> <p>(ii) Utilisation programme for waste processed (Product utilisation)</p> <p>(iii) Methodology for disposal (attach details)</p> <p>Quantity of leachate</p> <p>Treatment technology for leachate</p> <p>(iv) Measures to be taken for prevention and control of environmental pollution</p> <p>(v) Measures to be taken for Safety of Workers Working in the Plant</p> <p>(vi) Details on solid waste processing/recycling/treatment/disposal facility (to be attached)</p>	<p>300 MT</p> <p>N/A</p> <p>300 MT</p> <p>15 %</p> <p>RDF Disposal to Dalmin Cement (Bharat) Ltd., PO: Lamshong Kheirihat</p> <p>Compost Sale to Farmers/Agriculture/Nursery & Earth Filling Low lying Areas.</p> <p>Methodology used as Windrow Composting & RDF as Per MSW Rules 2016 (Annexure 4)</p> <p>30 KLD</p> <p>MBR Technology (Annexure 5)</p> <p>Green Belt Development done around the Plant boundary (Annexure 6)</p> <p>PPE kit provided to all workers working in plant. (Annexure 7)</p> <p>DPR (Annexure 4)</p>
<p>7.</p>	<p>Disposal of solid waste</p> <p>Number of sites identified</p> <p>Quantity of waste to be disposed per day</p> <p>Details of methodology or criteria followed for site selection (attach)</p> <p>Details of existing site under operation</p> <p>Methodology and operational details of landfilling Measures taken to check environmental Pollution</p>	<p>1</p> <p>45 MT</p> <p>N/A</p> <p>N/A</p> <p>N/A</p>
<p>8</p>	<p>Any Other Information</p>	<p>N/A</p>

Date: 14/11/2025
 Place: Bongaon

Signature: *[Signature]*
 Designation: *[Signature]*

 Project manager

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Assam Pollution Control Board
(Department of Environment, Forest & Climate Change, Govt. of Assam)

অসম প্ৰদূষণ নিয়ন্ত্ৰণ পৰিষদ

(অসম চৰকাৰৰ বন, পৰিৱেশ আৰু জলবায়ু পৰিৱৰ্তন বিভাগ)

NABL Accredited Testing Laboratory : Certificate No. TC-16609



Certificate No. PCBA/CCA/2026/3606977

Date: 24/03/2026

CCA Application ID No: 3606977

Consolidated Consent and Authorization (CCA)

To,

Geron Guwahati Solid Waste Management Pvt. Ltd.
GMC New Dumping Yard, Belortol, Guwahati, Dist: Kamrup (M), Assam-781035

Consent to Operate (CTO) under the provisions of the Water Act (1974), the Air Act (1981) with validity till 31/03/2026.

A) Consent to Operate

'CONSENT TO OPERATE' (CTO), under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Rules framed thereunder, is granted to:

- | | | | |
|------|---------------------------------|---|--|
| i. | Name of the Unit | : | Geron Guwahati Solid Waste Management Pvt. Ltd. |
| ii. | Name of the Director/Proprietor | : | Pankaj Kumar Sharma |
| iii. | Address of the Unit | : | GMC New Dumping Yard, Belortol, Guwahati, Dist: Kamrup (M), Assam-781035 |
| iv. | Cost of the unit (in lakh) | : | 3091.80 |
| v. | Type of the Unit | : | Solid Waste Processing Unit |
| vi. | Category of the Unit | : | Unspecified |

vii) Details of Raw Material:

SI No.	Raw Material	Quantity
1	Municipal Solid Waste	300 MT/day

viii) Details of Products:

SI No.	Products	Capacity
1	Compost	18.5 MT/day

Details of Service:

SI No.	Service	Capacity
1	Radial Loader	1 x 10 TPH
2	Shredder	1 x 10 TPH
3	Magnetic Separator	1 x 800 mm x 400 mm x 200 mm
4	Trommel	1 x 100 mm Sieve + 1 x 35 mm Sieve + 1 x 16 mm Sieve + 1 x 4 mm Sieve
5	Conveyor Belt	4 x 100 mm + 4 x 4 mm + 6 x 35 mm + 6 x 16 mm
6	Coarse fine Screen	1 x 35 mm Sieve + 1 x 16 mm Sieve

ix) D.G Sets -

SI No.	Details of DC Set
1	1 x 200 KVA

x) Raw Water Details

SI No.	Particulars/Parameter	Value/Details
1	Raw Water Consumption	3.0 KLD

xi) Effluent generation and treatment

SI No.	Particulars/Parameter	Value/Details
1	Effluent Generation	17.0 KLD
2	Capacity of Leachate Treatment Plant (LTP)	60.0 KLD

xii) Emission sources and APCDs

SI No.	Sources	Stack height	APCD	Other detail
1	DG Set	-	-	-

xiii) EPR Registration Details

SI No.	Governing Rules	Applicability (Y/N)	Details
1	PWM	N	N/A

xiv) Other clearances/NOC from competent authorities Details

SI No.	Clearance/NOC	Applicability (Y/N)	Details
1	CGWA	N (Public Supply)	N/A

TERMS AND CONDITIONS:

1. The project authority shall install a Display Board as per the Board's notification no. PCBA/LGL-95/2021/Notification/01 dtd.11.11.2021. (Appendix-A).
2. The project proponent shall develop a greenbelt/plantation area with native trees covering at least 33% of the total plot area.
3. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981, as amended, any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the unit premises for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial of this right will cause withdrawal of the CTO.
4. The unit shall apply for renewal of this CTO before expiry. The Board has decided to renew the CTO for validity of five (5) years after receiving due fees for the entire period.
5. The unit shall comply with the ambient noise level standard, notified by MoEF & CC, GOI vide GSR 7, dated Dec.22, 1998, as mentioned: Day Time (6:00AM - 10:00PM): 75 dB(A) Leq. and Night Time (10:00 PM - 6:00AM): 70 dB(A) Leq.
6. The unit shall not discharge any untreated effluent outside its premises.
7. The unit shall install adequate Effluent treatment system for treatment of all industrial waste water generated in the unit.
8. Proper housekeeping shall be maintained. The unit shall not burn any waste inside the factory premises.
9. The unit shall not do any business with unregistered obligated entities.
10. The CTO may be modified, suspended in whole or in part or withdrawn by the Board during its term for cause including, but not limited to the following as Violation of any Terms and Conditions of this CTO, Obtaining the CTO by misrepresentation or failure to disclose fully all relevant facts, if any genuine complaint is received.
11. The unit shall obtain prior 'Consent to Establish' from the Board for any further expansion, alteration, modification, modernization of the project.

SPECIFIC CONDITION

1. The capacity is subject to review by the Technical Committee of the Board and recommendations shall be incorporated thereof, if required.
2. A proper segregation mechanism for plastic waste, domestic waste/municipal solid waste (MSW), and other waste streams shall be incorporated in accordance with the Solid Waste Management (SWM) Rules, as amended.
3. Construction of non-porous, high rise boundary wall across the plant.
4. The unit shall obtain/apply for authorization for handling municipal solid waste (MSW) as per applicable regulations.
5. Creation of channels with proper interceptors which are to be linked to Leachate Treatment Plant (LTP).
6. The composting mechanism shall be upgraded to improve efficiency and compliance.
7. Necessary precautionary measures to be adopted for pilferage or any such incidents to avoid so that the waste collected does not enter in any area outside the premises of the unit.
8. The Leachate Treatment Plant (LTP) shall be integrated with a Reverse Osmosis (RO) system to ensure proper recycling and reuse of treated water, thereby achieving Zero Liquid Discharge (ZLD).
9. The final outcome of the Hon'ble National Green Tribunal (NGT) in Original Application No. 99/2025/EZ (earlier O.A. No. 219/2025/PB) shall be duly considered, and the CCA conditions shall be aligned with the directions issued therein.
10. The treatment processes shall be in compliance to the provisions of the Solid Waste management Rules, 2016, as amended and schedules appended to it.

11. The unit shall ensure that the hazardous waste shall be disposed through authorized TSDF in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended from time to time as applicable.

12. The E-waste generated shall be handed over to authorized vendors.

A. Solid Waste Aspects:

1. The unit shall not burn any waste at any time.
2. The incoming organic waste shall be stored properly prior to further processing. To the extent possible, the waste storage area should be covered. If, such storage is done in an open area, it shall be provided with impermeable base with facility for collection of leachate and surface water run-off into lined drains leading to a leachate treatment and disposal facility.
3. The end product compost shall meet the standards prescribed under Fertilizer Control Order notified from time to time.
4. Pre-process and post-process rejects shall be removed from the processing facility on regular basis and shall not be allowed to pile at the site. Recyclables shall be routed authorized recyclers. The nonrecyclable high calorific fractions to be segregated and sent for RDF production. Only rejects from all processes shall be sent for sanitary landfill site(s).
5. Any E- waste, hazardous wastes or biomedical waste found mixed with municipal solid waste shall be disposed through appropriate waste processors as per the existing waste management rules.
6. The unit shall report any instance of biomedical waste found mixed with municipal solid waste.
7. The unit shall set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.
8. The unit shall submit annual report in Form III each year by 30th April.

B. Water Aspect:

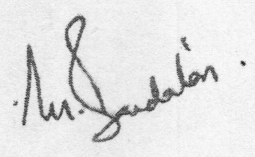
1. Baseline data of ground water quality in the area shall be collected and kept in record for future reference. The ground water quality within 50 meter of the periphery of landfill site shall be periodically monitored covering different seasons in a year that is, summer, monsoon and post-monsoon period to ensure that the ground water is not contaminated.
2. Provisions for management of leachates including its collection and treatment shall be made. The treated leachate shall be recycled or utilized as permitted, otherwise shall be released into the sewerage line, after meeting the standards specified in Schedule- II of the Solid Waste management rules, 2016. In no case, leachate shall be released into open environment.
3. Leachate from the composting plant shall be re-circulated in compost plant for moisture maintenance.
4. Arrangement shall be made to prevent leachate runoff from landfill area entering any drain, stream, river, lake or pond. In case of mixing of runoff water with leachate or solid waste, the entire mixed water shall be treated.

C. Air Aspect:

1. Misting systems to control odour shall be installed in the waste processing and handling areas.
2. Odour nuisance at down-wind direction on the boundary of processing plant shall also be checked regularly.

The unit shall submit compliance report of the mandated conditions by April 15th, every year to Member Secretary, APCB as well as to concerned Regional Office of the Board. The Board will have the liberty to withdraw the CCA, if

adequate pollution control and safety measures are not implemented by the unit.



(Mousumi Bardal)
Member Secretary
Assam Pollution Control Board

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ANNEXURE - III - 14

APPLICATION NO: 4495080

**Assam State Pollution Control Board
Consolidated Consent and Authorization (CCA)**

Sir,
I / We hereby apply for *

Consolidated Consent and Authorization (CCA) under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016., and the Bio-medical Waste Management Rules, 2016 in connection with our existing / proposed project for the premises as per the details given below:

Part A: General :

From: 2026

To: 2029

1(a). Name and location of the Industry (including Hotels, HCF and any other service sector):	Name (as registered with other competent Authorities (Department of Industries, Registrar of Companies. etc.)	Geron Guwahati Solid Waste Management Pvt. Ltd.
	Address	GMC New Dumping Yard, Belortol GMC Road Kamrup Metropolitan
	Patta/Dag No	
	Revenue Village/Town	Boragoan
	Revenue Circle	
	District	Kamrup Metropolitan
	Pincode	781035
1(b) Name, designation of the Applicant	Name	Pankaj Kumar Sharma
	Designation	Director
	Mobile	9971405976
	Email-id	pankaj.iitd@gmail.com
1(c) Geographical Co-ordinates :	Latitude : 26.10799537: Longitude :91.69135764com.lowagie.text.Font@5ed9b2a2	
1(d) Display Board as per PCBA's notification dtd 21/11/021	Upload photograph of DisplayBoard : : Yes Upload Photograph of the Entire Plant : : Yes	
2(a). Are you registered as a micro/small/medium (MSME)unit ?	No	
2(b). If yes, upload registration certificates:	Yes	
3(a). Total Project Cost (In lakhs)	3091.8	

3(b). To be supported by an Notarised affidavit or certificate from a Chartered Accountant, (If the land/building is on rent/ the lease value for 10 years should be included):		Yes			
3(c). Details of D.G set		Sr. No.	Capacity	Investment	
		1	200 KVA	24 Lacs	
3(d) Is the cost of D.G set included in the project Cost?		Yes			
4. Name and Distance from nearby water body(if any):		Pamohi River 100 Mtr from Pamohi River			
5. Name of the industrial estate, if applicable		NA			
6. Total plot area, Built-up area		Plot Area : 10 Bigha Built-up Area : 7818 sq./meter			
7. Month and year of proposed commissioning of the unit(Actual Commissioning date)		Month : August Year : 2024			
8. Upload copy of CTE		Yes			
9. Upload copy of previous CTO		Yes			
10. Type of Business		, Service Sector			
11(a). Details of Raw materials (in Tonnes per Annum or Kilo litres per annum):(only for product manufacturing. This part to be disabled for service sector)					
Sr. No.	Name	Quantity	Units		
1	MSW	109500	TPA		
11(b). Details of products and by-products manufactured (TPA) / KLA corresponding to maximum installed production capacity):(only for product manufacturing. This part to be disabled for service sector)					
Sr. No.	Name	Quantity	Units		
1	COMPOST	16425	TPA		
2	RDF	30660	TPA		
Brand name (upload representative image of product(s):		NA			
Upload images of Processing/Manufacturing area:		No			
11(c) Previous Year Production Details:(only for product manufacturing. This part to be disabled for service sector)					
Sr. No.	Name of Product	Total production	Name of Raw Material	Total Raw Material consumed	Total water consumed
1	COMPOST	7821	MSW	49930	

11(d) Manufacturing Process Flowchart.(only for product manufacturing. This part to be disabled for service sector)	No										
11(e) Details of Hotel/Restaurant (To be active for Hotel/restaurant only)											
(i) Total number of rooms.											
(ii) Seating capacity of Restaurant											
11.(f) Details of Storage facility (To be active for storage facility/ Godown and Coal Storage only)											
(i) Name of commodities stored											
(ii) Storage capacity											
11(h) Details of any other services											
(i) Type of Service	NA										
(ii) Capacity	NA										
Part B: Water Consumption and Waste water Generation											
12 Water consumption for in Kilo Litres per Day(KLD)											
(i) Industrial	0										
(ii) Domestic purpose	2.5										
(iii) Others (gardening)	0.5										
13.(a) Source of (Ground/ Public Supply/River intake):	Public Supply										
13.(b) NOC from CGWA/ASGWA:	No										
14 Quantity of waste water (effluent) generation(KLD):											
(i) Industrial	15										
(ii) Domestic	2										
15. Effluent treatment capacity (in KLD)	60										
16. Details of Effluent Treatment Plant/ Sewage Treatment Plant	1										
17. Quantity of treated effluent reused / recycled (in KLD)	3										
Part - C: Air Emission Aspects											
18. Sources of Emission:											
(i) Furnace/Kiln/Oven:											
	<table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Type of Furnace /Oven/Kiln</th> <th>Capacity</th> <th>Type of fuel</th> <th>Fuel consumption(TPH/ KLD/ KI/Hr)</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	Sr. No.	Type of Furnace /Oven/Kiln	Capacity	Type of fuel	Fuel consumption(TPH/ KLD/ KI/Hr)					
Sr. No.	Type of Furnace /Oven/Kiln	Capacity	Type of fuel	Fuel consumption(TPH/ KLD/ KI/Hr)							
(ii) Boiler:											

					Sr. No.	Type of Boiler	Capacity	Type of fuel	Fuel consumption
(iii) Heaters (for industries such as tea factories):									
					Sr. No.	Type of Boiler	Capacity	Type of Heater	Fuel consumption
Part-D: Additional Information									
20. Environmental Clearance									
21. Whether the unit falls under the purview of EIA Notification, 2006 , Environmental clearance(EC)?					No				
22. Nature, quantity and method of disposal of various solid wastes:									
(a) Total plastic waste generated (in TPA)					NA				
(b) Total Solid generated (in TPA) (Non-hazardous Solid Waste etc.)					NA				
(c) Total E-Waste generated (in TPA)					NA				
(d) Scrap batteries generated (in TPA/ numbers per annum)					NA				
(e) Mode of Storage					Yes				
(23) Tree plantation / green belt development in the Industry premises (number of Trees planted)					50				
(24) Any other additional information					NA				
(25) We further declare that the information furnished above is correct to the best of my / our knowledge.									
Place :									
Date:									
Your faithfully Name : Pankaj Kumar Sharma									
Designation: Director									

Part-2 .

Application for Authorisation under the Hazardous and Other waste (Management Handling and Transboundary Movement) Rules , 2016.

Part A: General (to be filled by all)

1. (a) Name and address of the unit and location of facility : Geron Guwahati Solid Waste Management Pvt. Ltd.
- (b) Name of the occupier of the facility or operator of disposal facility with designation, Tel, Fax and e-mail: Geron Guwahati Solid Waste Management Pvt. Ltd. Director

(c) Authorisation required for (Please tick mark appropriate activity or activities:)

(i)Generation	No
(ii)Collection	No
(iii)Storage	Yes
(iv)Transportation	No
(v)Reception	No
(vi)Reuse	Yes
(vii)Recycling	Yes
(viii)Recovery	Yes
(ix)Pre-processing	Yes
(x)Co-processing	No
(xi)Utilisation	Yes
(xii)Treatment	Yes
(xiii)Disposal	Yes
(xiv)Incineration	No

(d) In case of renewal of authorization: Not Attached

(e) Nature and quantity of waste stored at any time (in metric tonne or kilo litre):

Sr. No.	Name of the Hazardous waste & Other waste	Schedule-I/II/III/IV	Category No.	Quantity Stored at any time (MTA/KLA)	Remarks

2.(.) Year of commissioning and commencement of production: 2024

3. Provide copy of the Emergency Response Plan (ERP): Not Attached

1. (a) Products and by-products manufactured (names and product wise quantity

(b) Process description including process flow sheet indicating inputs and outputs: Not Attached

(c) Characteristics (waste-wise) and Quantity of waste generation per annum:

Sr. No.	Name of the Hazardous waste & Other waste	Schedule-I/II/III/IV	Category No.)	Quantity Generated per Annum (MTA/KLA)	Facility and Mode of Disposal	Remarks

(d). Arrangement of Transportation: a) Sender b) Receiver;

(e). Details of the environmental safeguards and environmental facilities provided for safe handling of all the wastes at point (c) above;;

2. Are hazardous chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 handled in your unit? If Yes,;

1. Provide details of the facility including;

- (i) Location of site with layout map; NA
- (ii) Safe storage of the waste and storage capacity; NA
- (iii) The treatment processes and their capacities: NA
- (iv) Secured landfills: NA
- (v) Incineration,if any: NA
- (vi) Leachate collection and treatment system; NA
- (vii) Firefighting systems: NA
- (viii) Environmental management plan including monitoring: NA
- (ix) Arrangement for transportation of waste from generators: NA

2. Provide details of any other activities undertaken at the Treatment, storage and disposal facility site.

3. Attach a copy of prior Environmental Clearance.

1. Nature and quantity of different wastes received per annum from domestic sources or imported or both:

Sr. No.	Name of the Hazardous waste & Other waste	Schedule-I/II/III/IV	Category No.	Quantity Received(MTA/KLA)	Source (Domestic/imported)

2. Provide details of secured storage of wastes including the storage capacity:

3. Process description including process flow sheet indicating equipment details, inputs and outputs (input wastes, chemicals, products, by-products, waste generated, emissions, waste water, etc.). Attach separate sheets:

(iii) Provide details of end users of products or by-products:

Sl.No.	Name of Product	List of End User

5. Has the facility incorporated Environmentally Sound technologies as per Central Pollution Control Board guidelines?

6. Arrangements for transportation of waste to the facility:

Application for obtaining Authorisation under the Bio Medical Waste Management Rules, 2016
(To be filled up by occupier of health care facility or common bio-medical waste treatment facility)

30. Activity for which authorisation is sought			
Activity		Please tick	
Generation, segregation			
Collection			
Storage			
Packaging			
Reception (For CBWTF)			
Transportation			
Treatment or processing or conversion			
Recycling			
Disposal or destruction			
Use			
offering for sale, transfer			
Any other form of handling			
31. Application for authorisation			
In case of renewal, previous authorisation number and date:			
32. GPS coordinates of health care facility (HCF) or common bio-medical waste treatment facility (CBWTF):			
33. Details of health care facility (HCF) or common bio-medical waste treatment facility (CBWTF):			
(i) Number of beds of HCF		NA	
(ii) Number of patients treated per month by HCF :		NA	
(iii) Status of barcode implementation:			
(iv) Quantity of Biomedical waste generated, handled, treated or disposed :			
Category	Type of Waste	Quantity Generated or Collected, kg/day	Method of Treatment and Disposal (Refer Schedule-I)
(1)	(2)	(3)	(4)
	(a) Human Anatomical Waste		

	(b) Animal Anatomical Waste		
	(c) Soiled Waste		
	(d) Expired or Discarded Medicines		
Yellow	(e) Chemical Solid Waste		
	(f) Chemical Liquid Waste		
	(g) Discarded linen, mattresses, beddings contaminated with blood or body fluid		
	(h) Microbiology, Biotechnology and other clinical laboratory waste		
Red	Contaminated Waste (Recyclable)		
White (Translucent)	Waste sharps including Metals		
Blue	Glassware		
	Metallic Body implants		
34. Brief description of arrangements for handling of biomedical waste :		Document is attached:	
(i) Mode of transportation of bio-medical waste			
(ii) Details of treatment equipment (mention equipment used for waste management only):			
	No of units	Capacity of each unit	
Incinerators			
Plasma Pyrolysis			
Autoclaves			
Microwave			
Hydroclave			
Shredder			
Needle tip cutter or destroyer			
Sharps encapsulation or concrete pit			
Deep burial pits			
Chemical disinfection			
Any other treatment equipment			

35. Declaration:

I do hereby declare that the statements made and information given above are true to the best of my knowledge and belief and that I have not concealed any information.

I do also hereby undertake to provide any further information sought by the prescribed authority in relation to these rules and to fulfil any conditions stipulated by the prescribed authority.

Date:

Place:

Signature: Pankaj Kumar Sharma

Designation: Director



ABNS SCIENTIFIC SERVICES

এবিএনএস চাইনিটিক চার্জিটচ
এবিএনএস সাইন্টিফিক সার্ভিসেস

H-152, Keteki Path, near Radisson Blu, NH 27, Guwahati 781011, Assam

কেতেকী পথ, রেডিসন ব্লু কে पास, एन एडच २७, गुवाहाटी ७८१०११ असम

Email: info@abnsscientific.com, abnsscientific@gmail.com

Phone: 98640 68513, 98640 8995

TEST REPORT

Report No.: ABNS/EM/110325/04	Date: 03/11/2025
Name & Address of the Customer: M/S GERON GUWAHATI SOLID WASTE MANAGEMENT PRIVATE LIMITED. Bora gaon, New Guwahati Dumping Yard, Guwahati- 781035, Assam	
Ref.: ABNS/SRL/251028/04	Date of Received of Sample: 29/10/2025
Sample Description: Ground Water	Sampling Protocol: IS 17614 (Part 1): 2025
Source: Bore Well	Analysis Start Date: 29/10/2025
Analysis End Date: 03/11/2025	
Environmental Condition: Temperature 25.5°C, Relative Humidity: 64%	

ANALYSIS RESULT

Sl. No.	Test Parameters	Test Method	Unit	Result	Norms as per IS: 10560, 2012 (2 nd Rev.)	
					Acceptable Limit	Permissible Limit
A. Organoleptic and Physical Parameters						
1	Color	IS: 3025-(part4): 1983	Hazen	5	5 Max	15 Max
2	Odour	IS: 3025-(part5): 1983	---	Agreeable	Agreeable	Agreeable
3	Taste	IS: 3025-(part7): 1983	---	Agreeable	Agreeable	Agreeable
4	pH value	IS: 3025-(part11): 1983	---	6.94	6.5-8.5	No Relaxation
5	Turbidity	IS: 3025-(part10): 1983	NTU	0.68	1 Max	5 Max
6	TDS	IS: 3025-(part16): 1983	mg/l	294	500 Max	2000 Max
7	Conductivity	IS 3025 Part 14	mS/cm	0.468	-	-
B. General parameters Concerning Substances Undesirable in Excessive Amounts						
8	Total Alkalinity as CaCO ₃	IS: 3025-(part23): 1986	mg/l	102.0	200 Max	600 Max
9	Total Hardness as CaCO ₃	IS: 3025-(part21): 2009	mg/l	116.2	200 Max	600 Max
10	Calcium as Ca	IS: 3025-(part40): 1991	mg/l	38.4	75 Max	200 Max
11	Magnesium as Mg	IS: 3025-(part46): 1994	mg/l	19.0	30 Max	100 Max
12	Sulphate as SO ₄	IS: 3025-(part24): 1983	mg/l	38.0	200 Max	400 Max
13	Nitrate as NO ₃	IS: 3025-(part34): 1988	mg/l	1.74	45 Max	No Relaxation
14	Chloride as Cl	IS: 3025-(part32): 1988	mg/l	28.0	250 Max	1000 Max
15	Fluoride as F	IS: 3025-(part68): 2008	mg/l	1.84	1 Max	1.5 Max
16	Manganese as Mn	IS: 3025-(part59): 2006	mg/l	<0.05	0.1 Max	0.3 Max
17	Copper as Cu	IS: 3025-(part42): 1992	mg/l	<0.05	0.05 Max	1.5 Max

18	Iron as Fe	IS: 3025-(part 53): 2003	mg/l	0.34	0.3 Max	No Relaxation
19	Ammonium (NH ₃ -N)	IS: 3025-(part 34)	mg/l	<0.2	0.5 Max	No Relaxation
20	Aluminium as Al	IS: 3025-(part 55)	mg/l	<0.03	0.03 Max	0.2 Max
21	Anionic detergents (as MBAS)	Annex K of IS: 13428	mg/l	<0.01	0.2 Max	1 Max
22	Barium as Ba	APHA 23 rd Edn. 3111D	mg/l	<0.5	0.7 Max	No Relaxation
23	Boron as B	IS: 3025-(part 57): 2005	mg/l	<0.2	0.5 Max	1.0 V
24	Phenolic Compound as C ₆ H ₅ OH	IS: 3025-(part 43): 1992	mg/l	<0.01	0.001 Max	0.002 Max
25	Selenium as Se	IS: 3025-(part 56): 2003	mg/l	<0.01	0.01 Max	No Relaxation
26	Silver as Ag	Annex J of IS: 13428	mg/l	<0.05	0.1 Max	No relaxation
27	Sulphide as H ₂ S	IS: 3025-(part 29): 1986	mg/l	<0.05	0.05 Max	No Relaxation
28	Zinc as Zn	IS: 3025-(part 49): 1994	mg/l	<0.05	5 Max	15 Max

C. Microbiological Test Report:

29	Coliform Organism	APHA 23 rd Edn. 9222B	CFU/100 ml	Absent	Absent	-
30	E.Coli	APHA 23 rd Edn. 9222B	CFU/100 ml	Absent	Absent	-

- The test report shall not be reproduced, except in full, without written approval of the company
- Results relate only to the parameters tested.

.....End of Report.....

For ABNS Scientific Services

Report Verified by
Dr. Bidyut Jyoti Sarmah (TM)

Scientific Services
ABNS
Bhubaneswar, Assam
Authorized Signatory
06.11.26

[Signature]
31/3/26

Summary Sheet MHW Intake, Compost, RDF, etc.

Month	Intake (MT)	RDF (MT)	Compost (MT)	Waste (MT)	RDF Dispatch	Remarks
MAY (2024)	256	69.12	0	17.92	0	
JUNE (2024)	376.682	101.682	0	24.362	0	
JULY (2024)	3022.371	816.821	0	211.961	0	
AUGUST (2024)	577.933	156.833	0	49.453	0	
SEPTEMBER (2024)	1196.19	323.487	0	83.867	415.36	RDF Dispatched to-Dalmia cement (Bharat) Ltd.
OCTOBER (2024)	2714.1	732.867	0	189.987	420.535	RDF Dispatched to-Dalmia cement (Bharat) Ltd.
November (2024)	4286.41	1135.728	0	294.448	540.319	RDF Dispatched to-Dalmia cement (Bharat) Ltd.
December (2024)	6911.958	2281.213	451	920.833	453.435	RDF Dispatched to-Dalmia cement (Bharat) Ltd.
JANUARY (2025)	6486.828	2169.736	895	864.876	1069.875	RDF Dispatched to-Dalmia cement (Bharat) Ltd.
FEBRUARY (2025)	6509.347	2159.511	914	854.651	1174.975	RDF Dispatched to-Dalmia cement (Bharat) Ltd.
MARCH (2025)	4848.521	1669.935	1037	683.835	1380.43	RDF Dispatched to-Dalmia cement (Bharat) Ltd.
APRIL (2025)	4765.468	1695.949	950	792.809	1340.55	RDF Dispatched to-Dalmia cement (Bharat) Ltd.
MAY (2025)	5925.083	2019.772	967	840.756	1296.36	RDF Dispatched to-Dalmia cement (Bharat) Ltd.
JUNE (2025)	2480.413	1035.712	901	623.429	1150.36	RDF Dispatched to-Dalmia cement (Bharat) Ltd.
JULY (2025)	2794.464	1159.505	603	626.612	779.24	RDF Dispatched to-Dalmia cement (Bharat) Ltd.
AUGUST (2025)	6018.973	2021.123	633	726.328	602.87	RDF Dispatched to-Dalmia cement (Bharat) Ltd.
SEPTEMBER (2025)	4488.235	1599.823	630	629.176	0	
OCTOBER (2025)	5277.145	1819.829	850	791.4	1038.17	RDF Dispatched to-Dalmia cement (Bharat) Ltd.
November (2025)	4149.181	1509.279	452	631.443	745.64	RDF Dispatched to-Dalmia cement (Bharat) Ltd.
December (2025)	2468.282	1063.618	272	512.968	839.84	RDF Dispatched to-Dalmia cement (Bharat) Ltd.
January (2026)	4049.191	1349.38	389	433.88	0	
February (2026)	3944.41	989.848	617	278.3	600.3	RDF Dispatched to-Dalmia cement (Bharat) Ltd.
March (2026)	2290.499	801.674	435	343.574	0	
TOTAL (MT)	85748.676	28699.585	10896	11625.068	13846.055	



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এবিএনএস সাইন্টিফিক সার্ভিসেস

H-152, Ketekl Path, near Radisson Blu, NH 27, Guwahati 781011, Assam

কেতেকী পথ, রেডিসন ব্লু কে पास, एन एइच २७, गुवाहाटी ७८१०११ असम

Email: info@abnsscintific.com, abnsscintific@gmail.com

Phone: 98640 68513, 98640 89951

TEST REPORT

Report Number: ABNS/EM/120325/06	Date : 03/12/2025
Name & Address of the Customer: M/S GERON GUWAHATI SOLID WASTE MANAGEMENT PRIVATE LIMITED Boragaon, New Guwahati Dump Yard, Guwahati - 782402. Assam	
Ref: ABNS/SRL/251024/42 Sample Description: Leachate Water (Inlet) Sample Type: Submitted	Date of receipt of Sample: 25/11/2025 Analysis start Date: 26/11/2025 Analysis end Date: 03/12/2025
Environmental Condition: Temperature 25.8°C, Relative Humidity: 62%	

ANALYSIS RESULT

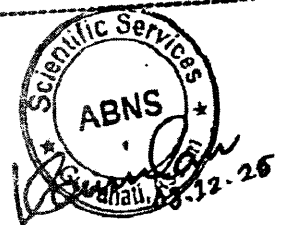
Sl No.	Water Quality PARAMETERS	UNIT	RESULT	REFERENCE METHOD	Permissible limit (As Per MPL By BIS and ICMR)
1	Colour	Hazen	22.0	IS 3025 Part 4	-
2	pH	-	8.56	IS 3025 Part 11	5.5 - 9.0
3	Total Suspended Solids (TSS)	mg/L	450.0	IS 3025 Part 17	-
4	Total Dissolved Solids (TDS)	mg/L	18672.0	IS 3025 Part 16	2100mg/L
5	Total Nitrogen	mg/L	356.0	IS 3025 Part 34	-
6	Total Kjeldahl Nitrogen (as NH ₃)	mg/L	232.0	IS 3025 Part 34	-
7	BOD	mg/L	1975.0	IS 3025 Part 44	30mg/L
8	COD	mg/L	8028.0	IS 3025 Part 58	250mg/L
9	Oil and grease	mg/L	784.0	IS 3025 Part 39	-
10	Ammonical Nitrogen	mg/L	162.0	IS 3025 Part 34	-

Note: The results relate to the parameter tested only.

-----End of Report-----

For ABNS Scientific Services,

Report reviewed by: Mrinmoy J K.



Authorized Signatory

ABNS

ABNS SCIENTIFIC SERVICES

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এবিএনএস সাইন্টিফিক সার্ভিসেস

H-152, Keteki Path, near Radisson Blu, NH 27, Guwahati 781011, Assam

কেতেকী পথ, রেডিসন ব্লু কে পাশ, এন এছ ২৭, গুৱাহাটী ৭৮১০১১ অসম

Email: info@abnsscscientific.com, abnsscscientific@gmail.com

Phone: 98640 68513, 98640 89951

TEST REPORT

Report Number: ABNS/EM/012326/02	Date : 23/01/2026
Name & Address of the Customer: M/S GERON GUWAHATI SOLID WASTE MANAGEMENT PRIVATE LIMITED Boragaon, New Guwahati Dump Yard, Guwahati - 782402, Assam	
Ref: ABNS/SRL/260112/22 Sample Description: Leachate Water (Outlet) Sample Type: Submitted	Date of receipt of Sample: 12/01/2026 Analysis start Date: 12/01/2026 Analysis end Date: 22/01/2026
Environmental Condition: Temperature 24.2°C, Relative Humidity: 64%	

ANALYSIS RESULT

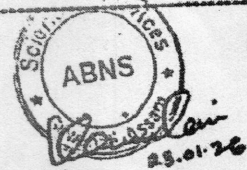
Sl No.	Water Quality PARAMETERS	UNIT	RESULT	REFERENCE METHOD	Permissible limit (As Per MPL By BIS and ICMR)
1	Color	Hazen	20.0	IS 3025 Part 4	-
2	pH	-	8.04	IS 3025 Part 11	5.5 - 9.0
3	Total Suspended Solids (TSS)	mg/L	32.0	IS 3025 Part 17	-
4	Total Dissolved Solids (TDS)	mg/L	1964.0	IS 3025 Part 16	2100mg/L
5	BOD	Mg/L	24.0	IS 3025 Part 44	30 mg/L
6	COD	mg/L	238.0	IS 3025 Part 58	250mg/L

Note: The results related only to the sample as received and tested in the laboratory.

-----End of Report-----

For ABNS Scientific Services,

Report reviewed by: Dr. P. J. Hazarika.



Authorized Signatory

23/01/26

315

ANNEXURE - V

-28-

Page No.# 1/6

GAHC010027692023



undefined

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : PIL/18/2023

1. PRAMOD KALITA AND 2 ORS
S/O UTTAM KALITA, BY OCCUPATION-CATTLE FARMER, R/O VILL-
CHAKARDO, NEAR DEEPOR BEEL RANGE OFFICE, P.O.-AZARA, DIST-
KAMRUP (M), ASSAM-781017

2: SONESH TERON
S/O LATE BINAN TERON
BY OCCUPATION-FARMER
R/O VILL-PAMOHI P.O. AND P.S.-GARCHUK
DIST-KAMRUP(M) ASSAM-781035

3: DIPAK TERANG
S/O LATE RADHARAM TERANG
BY OCCUPATION-SELF BUSINESS
R/ OVILL-PAMOHI P.O. AND P.S.-GARCHUK
DIST-KAMRUP (M) ASSAM-78103

VERSUS

1. THE UNION OF INDIA AND 17 ORS
REPRESENTED BY THE SECRETARY TO THE GOVERNMENT OF INDIA,
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, INDIRA
PARYAVARAN BHAWAN, JORBAGH ROAD, NEW DELHI-110003

2: THE MINISTRY OF INDIAN RAILWAYS
REPRESENTED BY ITS SECRETARY
RAIL BHAWAN HEAD QUARTERS 1 RAISINA ROAD NEW DELHI

3: MINISTRY OF ENVIRONMENT
FOREST AND CLIMATE CHANGE
NORTH EASTERN REGIONAL OFFICE
LAW-U-SIB LUMBATNGEN
NEAR MTC WORKSHOP SHILLONG-7930211

4:THE STATE OF ASSAM
REPRESENTED BY THE PRINCIPAL SECRETARY TO THE GOVERNMENT
OF ASSAM ENVIRONMENT AND FOREST DEPARTMENT
DISPUR GUWAHATI-781006

5:THE CHIEF SECRETARY TO THE GOVERNMENT OF ASSAM
REPRESENTING THE COMMITTEE APPOINTED BY THE NATIONAL GREEN
TRIBUNAL KOLKATTA EAST ZONE (TO MONITOR ACTIVITIES IN DEEPOR
BEEL AREA WITH SPECIFIC TOR) DISPUR SECRETARIAT COMPLEX
GUWHAATI-6

6:THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS AND HEAD OF
FOREST FORCE H-BLOCK 2ND FLOOR JANATA BHAWAN
DISPUR GUWAHATI-781006 ASSAM

7:THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS (WILDLIFE)
H-BLOCK 2ND FLOOR JANATA BHAWAN DISPUR
GUWHAATI-781006 ASSAM

8:THE COMMISSIONER AND SECRETARY GUWAHATI MUNICIPAL
ADMINISTRATION GUWAHATI

9:THE GUWHAATI MUNICIPAL CORPORATION
REPRESENTED BY ITS CHAIRMAN GUWAHATI

10:THE GUWAHATI METROPOLITAN DEVELOPMENT AUTHORITY
REPRESENTED BY ITS CHIEF EXECUTIVE OFFICER
BHANGAGARH GUWAHATI

11:STATE BOARD FOR WILDLIFE
REPRESENTED BY ITS CHAIRMAN
DISPUR SECRETARIAT COMPLEX GUWAHATI-781006

12:THE NORTH EASTERN FRONTIER RAILWAY
REPRESENTED BY ITS CHIEF GENERAL MANAGER HEAD QUARTERS
MALIGAON GUWAHATI

13:THE ASSAM STATE POLLUTION CONTROL BOARD
REPRESENTED BY ITS SECRETARY
GUWAHATI

14:CHIEF GENERAL MANAGER
NORTH EASTERN FRONTIER RAILWAYS
MALIGAON GUWAHATI ASSAM

15:THE ASSAM TOURISM DEVELOPMENT CORPORATION
REPRESENTED BY ITS DIRECTOR
GUWAHATI

16:THE DEPUTY COMMISSIONER
KAMRUP (M) GUWAHATI

17:CENTRAL WETLAND REGULATORY AUTHORITY
REPRESENTED BY PCCF AND HOFF ASSAM
ARANYA BHAWAN PANJABARI GUWAHATI-781037

18:THE SECRETARY TO THE GOVT. OF ASSAM
DEPARTMENT OF WATER RESOURCES
DISPUR GUWAHATI-78100

For the Petitioner(s) : Mr. D.K. Das, Advocate.
: Mr. H. Betala, Advocate.

For the Respondent(s) : Mr. D. Saikia, Advocate General, Assam.
: Mr. S.K. Medhi, Central Government Counsel for respondent
Nos.1 & 3.
: Mr. B. Chakravarty, Central Government Counsel for
Railways/respondent No.2.
: Mr. D. Nath, Senior Government Advocate, Assam.
: Mr. K.P. Pathak, Standing Counsel, Forest Department.
: Mr. R.M. Das, Standing Counsel, Water Resource
Department.
: Ms. S. Baruah, Standing Counsel, Pollution Control Board.
: Ms. P. Barua, Advocate.

- B E F O R E -

HON'BLE THE CHIEF JUSTICE MR. ASHUTOSH KUMAR

HON'BLE MR. JUSTICE MANISH CHOUDHURY

22.08.2025

(Ashutosh Kumar, CJ)

We have heard the learned Advocates for the parties and the learned Advocate General, Assam.

This Public Interest Litigation (PIL) has been filed seeking the intervention of this Court for the purposes of safeguarding the flora and fauna of the Deepor Beel and Rani Reserved Forest by prohibiting activities like

continuance of dumping sites near the wetland, laying of double-track railway line which would cross through the animal corridor and other construction activities.

It need not be reiterated that Deepor Beel has been identified to be one of the largest wetlands of Asia, which is very rich in flocking of migratory birds. This was declared as 17th wetland by the decision of the Government sometimes in 1989. It was also declared to be a Ramsar site in accordance with Ramsar Convention.

It was brought to the notice of this Court by way of this PIL that the whole flora and fauna of the area is spoiled by garbage dumping, soil digging, encroachment, which are definitely to the peril of the pristine fresh water bodies.

The Rani Reserve Forest provides for an elephant corridor.

There are other obligations which are to be followed by all including the Government, which have been identified and, formulated in the Ramsar Convention of 1971. Those obligations are also in consonance with the provisions contained in Articles 21, 48A and 51(c) of the Constitution of India.

There cannot be any doubt that the wetlands are the vital ecological assets and their preservation would be helpful for controlling floods, for recharging the ground water and for conservation of biodiversity.

The learned Advocate General was very forthright in submitting before this Court that this is no adversarial litigation.

In fact, we would like to point out here that the Supreme Court in WP (Civil) No.304/2018 [**Anand Arya Vs. Union of India**] has noticed that

several hectares of wetland have increased, which information is derived from the latest ISRO photographs.

The State of Assam has a Wetland Authority but the Rules governing the same are in the process of being formulated.

Some wetlands were identified and by the direction of the Supreme Court, the High Courts were asked to institute Suo Motu PIL on the report of the scientists who had furnished the report.

It appears that on account of such a direction, a PIL has been registered in the Aizawl Bench of this Court.

Since the present PIL concerns the same issue, the directions of the Supreme Court in WP (Civil) No.304/2018, referred to above, would be monitored in this petition only.

The learned Advocate General, Assam has further informed this Court that most of the dumping sites have been removed from the area of wetland, for which, necessary updated affidavit shall be filed by the next date.

We would also require the updated fact-check with respect to prohibition on reclamation, setting up of new industries, ban on manufacturing and efforts at preventing the discharge of untreated waste, harvesting and control of motorised boats on such water bodies etc.

The State Forest Department also would be required to inform this Court whether any comprehensive plan for wildlife management has been drawn up and is being practised.

Mr. B. Chakravarty, learned Advocate for the Railways submits that on the next date, an updated affidavit shall be filed with respect to the decision

regarding double-tracking of the Railway line which does not obstruct the elephant corridor, in any manner, whatsoever.

The double-tracking has also to be in consonance with the obligations under the Ramsar Convention as that would also be a concern of this Court in the present PIL.

Let this matter come up for consideration on 17.10.2025.

By that time, the affidavits, as referred to above, ought to be filed in the Registry.

JUDGE

CHIEF JUSTICE

Comparing Assistant

GAHC010027692023



undefined

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : PIL/18/2023

1.PRAMOD KALITA AND 2 ORS
S/O UTTAM KALITA, BY OCCUPATION-CATTLE FARMER, R/O VILL-
CHAKARDO, NEAR DEEPOR BEEL RANGE OFFICE, P.O.-AZARA, DIST-
KAMRUP (M), ASSAM-781017

2: SONESH TERON
S/O LATE BINAN TERON BY OCCUPATION-FARMER R/O VILL-PAMOHI
P.O. AND P.S.-GARCHUK DIST-KAMRUP(M) ASSAM-781035

3: DIPAK TERANG
S/O LATE RADHARAM TERANG BY OCCUPATION-SELF BUSINESS
R/ OVILL-PAMOHI P.O. AND P.S.-GARCHUK DIST-KAMRUP (M) ASSAM-
78103

VERSUS

1.THE UNION OF INDIA AND 17 ORS
REPRESENTED BY THE SECRETARY TO THE GOVERNMENT OF INDIA,
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, INDIRA
PARYAVARAN BHAWAN, JORBAGH ROAD, NEW DELHI-110003

2:THE MINISTRY OF INDIAN RAILWAYS
REPRESENTED BY ITS SECRETARY
RAIL BHAWAN HEAD QUARTERS 1 RAISINA ROAD NEW DELHI

3:MINISTRY OF ENVIRONMENT
FOREST AND CLIMATE CHANGE NORTH EASTERN REGIONAL OFFICE
LAW-U-SIB LUMBATNGEN NEAR MTC WORKSHOP SHILLONG-7930211

4:THE STATE OF ASSAM
REPRESENTED BY THE PRINCIPAL SECRETARY TO THE GOVERNMENT
OF ASSAM ENVIRONMENT AND FOREST DEPARTMENT
DISPUR GUWAHATI-781006

5:THE CHIEF SECRETARY TO THE GOVERNMENT OF ASSAM
REPRESENTING THE COMMITTEE APPOINTED BY THE NATIONAL GREEN
TRIBUNAL KOLKATTA EAST ZONE (TO MONITOR ACTIVITIES IN DEEPOR
BEEL AREA WITH SPECIFIC TOR) DISPUR SECRETARIAT COMPLEX
GUWHAATI-6

6:THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS AND HEAD OF
FOREST FORCE H-BLOCK 2ND FLOOR JANATA BHAWAN DISPUR
GUWAHATI-781006 ASSAM

7:THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS (WILDLIFE)
H-BLOCK 2ND FLOOR JANATA BHAWAN DISPUR GUWHAATI-781006
ASSAM

8:THE COMMISSIONER AND SECRETARY GUWAHATI MUNICIPAL
ADMINISTRATION GUWAHATI

9:THE GUWHAATI MUNICIPAL CORPORATION
REPRESENTED BY ITS CHAIRMAN
GUWAHATI

10:THE GUWAHATI METROPOLITAN DEVELOPMENT AUTHORITY
REPRESENTED BY ITS CHIEF EXECUTIVE OFFICER
BHANGAGARH GUWAHATI

11:STATE BOARD FOR WILDLIFE
REPRESENTED BY ITS CHAIRMAN
DISPUR SECRETARIAT COMPLEX GUWAHATI-781006

12:THE NORTH EASTERN FRONTIER RAILWAY
REPRESENTED BY ITS CHIEF GENERAL MANAGER HEAD QUARTERS
MALIGAON GUWAHATI

13:THE ASSAM STATE POLLUTION CONTROL BOARD
REPRESENTED BY ITS SECRETARY
GUWAHATI

14:CHIEF GENERAL MANAGER
NORTH EASTERN FRONTIER RAILWAYS
MALIGAON GUWAHATI ASSAM

15:THE ASSAM TOURISM DEVELOPMENT CORPORATION
REPRESENTED BY ITS DIRECTOR
GUWAHATI

16:THE DEPUTY COMMISSIONER KAMRUP (M) GUWAHATI

17:CENTRAL WETLAND REGULATORY AUTHORITY
REPRESENTED BY PCCF AND HOFF ASSAM
ARANYA BHAWAN PANJABARI GUWAHATI-781037

18:THE SECRETARY TO THE GOVT. OF ASSAM
DEPARTMENT OF WATER RESOURCES
DISPUR GUWAHATI-78100

For the Petitioner(s) :

For the Respondent(s) : Mr. B. Das, Advocate on behalf of Mr. K.P. Pathak, Standing Counsel,
Forest Department.

- B E F O R E -

HON'BLE THE CHIEF JUSTICE MR. ASHUTOSH KUMAR

HON'BLE MR. JUSTICE ARUN DEV CHOUDHURY

12.05.2026

(Ashutosh Kumar, CJ)

An adjournment slip has been circulated on behalf of the respondents/Forest Department with the consent of the other side.

Re-notify on 22.06.2026.

JUDGE

CHIEF JUSTICE

Comparing Assistant